



2026:AHC:36083

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4303 of 2026

Radha Devi

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Srivastava, Devendra Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.11 namely Additional Commissioner (Judicial), Prayagraj Division, Prayagraj to decide interim / stay application filed in Case No.2258 of 2025, under Section 38(4) U.P. Revenue Code, 2006 (Radha Devi versus Sant Bhawan Devi and others), within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 11 as well as Shri Azad Rai, learned counsel appearing on behalf of Respondent No.10.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.11 namely Additional Commissioner (Judicial), Prayagraj Division, Prayagraj to decide the aforesaid application, strictly in accordance with law, expeditiously and preferably within a period of **four weeks** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 18, 2026

Swati